

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA NO.4148/2013

New Delhi this the 16th day of September, 2016

HON'BLE DR BRAHM AVTAR AGRAWAL, MEMBER (J)

Shri Chhottan Lal
Aged about 42 years,
S/o Late Shri Sumer Lal,
R/o New Colony,
Gopi Pura Post RTC
Hempur Kashipur,
Distt. Udhampur Singh Nagar.
Presently employed as CLTS in RTS
& Depot Hempur in the erstwhile
Gp 'D' Post of Defence Civilian under
Dte General of RVS (RV-1) QMG's
Branch AHQ Ministry of Defence
Now Terminated illegally without
any Written Order & not allowing
duty by a verbal order.

...Applicant

(By advocate: Mr. V.P.S. Tyagi)

VERSUS

1. Union of India
Through Secretary,
Ministry of Defence,
South Block, New Delhi.
2. The Addl. Director General
Org 4 (Civ) (a) AG's Branch
AHQ, IHQ of MOD (Army),
DHQ PO New Delhi-110011.
3. The Director General
of RVS (RV-1)
QMG's Branch AHQ
IHQ of MOD (Army)
West Block-III, R.K. Puram,
New Delhi-110066.
4. The Commandant
RTS & Depot
Hempur (Gaushala)

Distt. Udhampur
Nagar (U.K.)-244616.

...Respondents

(By advocate: Mr. Hilal Haider)

ORDER (Oral)

Learned counsel for the applicant submits that the instant OA has become infructuous, as the applicant has already been granted the reliefs claimed therein.

2. Therefore, the OA is dismissed as having been rendered infructuous.

**(DR BRAHM AVTAR AGRAWAL)
MEMBER (J)**

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